

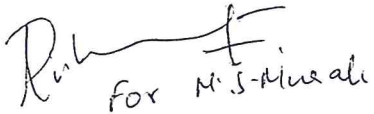
NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(7)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/639/(IB)/2017
NAME OF THE PETITIONER(S) : NORTH TOWN ESTATES PVT LTD
NAME OF THE RESPONDENT(S) : VISHWAKARMA REAL ESTATE & CONSTRUCTIONS I PVT LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1	M. S. MURALI FOR R & P PARTNERS	PETITIONER	 For M. S. Murali

2.	Deepak for Kaushik Sharma	Respondent	
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ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has submitted a written communication that has been signed by the Managing Director of the Corporate Debtor giving details of schedule for payment of the outstanding debt; copy of which is given to the Counsel for the Applicant. In order to show the bona-fide one cheque to the tune of Rs.50 lakhs dated 26.12.2017 to be drawn at Karur Vysya Bank has been brought by the Counsel for the Corporate Debtor and the same is handed over to the Counsel for the Applicant. Counsel for the Applicant submitted that without prejudice to the rights and contentions of the Applicant, he (Applicant) may be allowed to realize the cheque, the same is allowed. Counsel for the Applicant prayed for time to seek instruction from his client. At request, time is enlarged. Put up on 01.01.2018 at 10.30 A.M.

-sel-
MEMBER (JUDICIAL)